

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 2115 of 2014

With

I.A. No. 137 of 2020

Dr. Raghubar Singh & Ors. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Piyush Chitresh, Advocate
For the State : Mr. P.S.Pati, A.C. to S.C.-IV
For the Resp No.2 : Mrs. Indrani Sen Choudhary, Adv.
For the Resp. No.4 : Mr. Abhay Prakash, Adv.

07/Dated: 25th June, 2020

I.A. No. 137 of 2020

Heard learned counsel for the parties through VC.

2. An interlocutory application has been preferred by the petitioner for adding “Binod Bihari Mahto Koyalanchal University, Dhanbad” as respondent No.5 in the present writ application.

3. Learned counsel for the petitioner submits that during the pendency of the instant application new university has come into existence, namely, “Binod Bihari Mahto Koyalanchal University, Dhanbad” and the services of the petitioner has been shifted in the said university.

4. In view of the aforesaid facts and circumstances of the case and also in view of the order dated 18.11.2019, the instant interlocutory application is allowed.

5. The petitioner is directed to make necessary correction in the writ petition with red ink before the next date of hearing.

6. Learned counsel for the petitioner is further directed to serve copy of the entire brief to Mr. A.K. Mehta, learned counsel for the newly added respondent-Binod Bihari Mahto Koyalanchal University, Dhanbad.

W.P.(S) No. 2115 of 2014.

1. Put up this case on 13th July, 2020.
2. Let a copy of this order be given to learned counsel for the parties through Electronic Device.

(Deepak Roshan, J.)

Amardeep/